

W.P.No.14501 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

WEB COPY

DATED: 15.04.2026

CORAM :

THE HONOURABLE MR. SUSHRUT ARVIND DHARMADHIKARI,
CHIEF JUSTICE

AND

THE HONOURABLE MR.JUSTICE G.ARUL MURUGAN

W.P.No.14501 of 2026

Nethrodaya
Rep. by its Founder Managing Trustee
C. Govindakrishnan
47/1, Nolambur Phase II
Mogappair West, Chennai-600037
Tamil Nadu, India.

Petitioner(s)

Vs

1. The Chief Electoral Officer and
Principal Secretary to Government,
Tamil Nadu, Secretariat
Chennai-600009.
2. The Election Commission of India,
Rep. by its Chief Election Commissioner
Nirvachan Sadan, Ashoka Road
New Delhi-110001.
3. State of Tamil Nadu
Rep. by its Chief Secretary
Secretariat
Chennai-600009.



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4. Union of India
Rep. by its Secretary
Dept of Empowerment of Persons with Disabilities
Ministry of Social Justice and Empowerment
New Delhi.

Respondent(s)

Prayer : Petition filed under Article 226 of the Constitution of India seeking a writ of Mandamus directing the first and second respondents to introduce audio enabled VVPAT System in all the polling stations for the forthcoming General Election to the Legislative Assembly of State of Tamil Nadu.

For Petitioner(s): Mr. R.S.Raveendhren

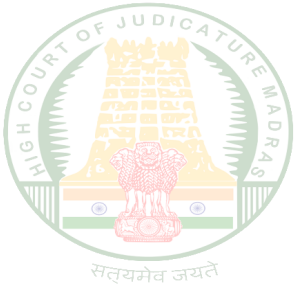
For Respondent(s): Mr. Niranjana Rajagopalan
Standing Counsel for R1 & R2
Mrs. E.Ranganayaki
Addl. Govt. Pleader for R3
Mr. V.Chandrasekaran
Senior Panel Counsel for R4

ORDER

(Order of the Court was made by
the Hon'ble Chief Justice)

The writ petition has been filed seeking a direction to respondents 1 and 2 to introduce audio enabled VVPAT System in all the polling stations for the forthcoming General Election to the Legislative Assembly of State of Tamil Nadu.

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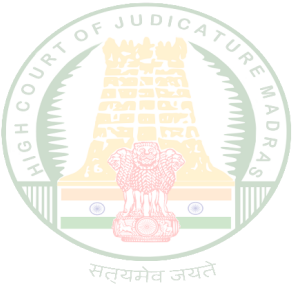
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2. This Court, by order dated 10.04.2026 in W.P.No.13764 of 2026, which has been filed seeking introduction of a new procedure of sending SMS to voters on casting vote, has held that the election process for 2026 Elections has already commenced with the issuance of election notification and, therefore, invocation of judicial remedy to direct the authorities to include a new procedure would certainly be interrupting or protracting the existing election proceedings.

3. That apart, it is well settled that the High Court cannot issue a direction to the authorities to form or implement a new policy and it is for the authorities to analyze the same on its own merits in accordance with law.

4. In view of the aforesaid, we are not inclined to entertain the writ petition at this belated stage.

5. The writ petition is dismissed. There shall be no order as to costs.



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6. We make it clear that we have not expressed any opinion on the merits of the representation sent by petitioner. It is for the Election Commission to consider the same on its own merits, if so advised, for future elections.

(SUSHRUT ARVIND DHARMADHIKARI,CJ) (G.ARUL MURUGAN,J)
15.04.2026

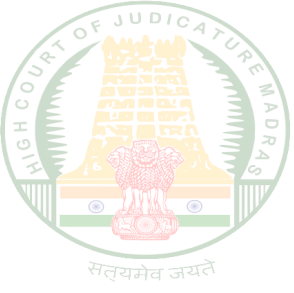
Index : Yes/No
Neutral Citation : Yes/No

kpl

To

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THE HON'BLE CHIEF JUSTICE
AND
G.ARUL MURUGAN,J.

(kpl)

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